

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

CP (IB) No.207/Chd/Pb/2020

Under Section 9 of IBC, 2016.

In the matter of:

Goel Iron Store ...Petitioner-Operational Creditor
Versus
Adarsh Super Construction Pvt. Ltd. ...Respondent-Corporate Debtor

Present through video conferencing:

Mr. Anubhav Bansal, Advocate for the petitioner.

Heard Mr. Anubhav Bansal, Advocate appearing for the petitioner.

2. Affidavit of service is filed vide Diary No.00387/1 dated 30.04.2021. The same is taken on record. In spite of service of notice of the petition on the respondent-corporate debtor, there is no representation from the respondent-corporate debtor today. Three weeks time is granted to the respondent-corporate debtor to file reply, if any, and rejoinder thereto, if any, within two weeks from the date of receipt of copy of reply, exchanging copies between the parties.

3. List on 08.11.2021.

4. The petitioner is directed to serve a copy of this order on the corporate debtor and file affidavit of service within three weeks.

Sd/-

(Raghu Nayyar)
Member (Technical)

(Ajay Kumar Vatsavayi)
Member (Judicial)

July 14, 2021
pc